

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 1137 of 2019 IN
DFR No. 2125 of 2019 & IA NO. 1086 OF 2019**

Dated : 1st August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:-

All India Power Engineers Federation ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Pranav Sachdeva
Ms. Neha Rathi
Mr. Jatin Bhardwaj

Counsel for the Respondent(s) : Mr. Nitish Gupta
Mr. Aditya Singh
Ms. Himangini Mehta for R-2

Mr. Amit Kapur
Ms. Abiha Zaidi
Ms. Aparajita Upadhyay for R-3

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-5

ORDER

IA No. 1086 of 2019 - (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

IA No. 1086 of 2019 is dismissed as having become infructuous.
Application stands disposed of.

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DFR No. 2125 of 2019

Objections of Discom for leave to file appeal shall be filed within two weeks' time i.e. on or before 14.08.2019 with advance copy to the other side. Thereafter, rejoinder, if any, shall be filed within two weeks' time i.e. on or before 29.08.2019 with advance copy to the other side.

List the matter on **12.09.2019**.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/js